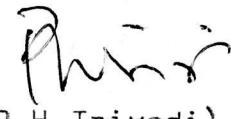


Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

Hon'ble Mr. P.M. Joshi : Judicial Member

26/7/1988

Heard Mr. R.V. Deshmukh learned advocate for the petitioner who states that the petitioner was promoted on adhoc basis in 1983 and although his juniors are retained due to interim relief obtained from Courts and other benches of the Tribunal, he is sought to be reverted. We had asked the respondents to reply to the petition and for interim relief but no reply has been filed. Mr. J.D. Ajmera, learned advocate for the respondent not present. The petition be admitted. Issue notices on the respondents to reply on merits within 45 days and on interim relief within 15 days from the date of this order. The petitioner be given Operation of interim relief against the order of reversion until further orders. The case be posted on 16/8/1988.


(P.H. Trivedi)

Vice Chairman


(P.M. Joshi)

Judicial Member

CORAM : Hon'ble Mr. P.K. Malik .. Administrative Member

Hon'ble Mr. P.M. Joshi .. Judicial Member

16/08/1988

Mr. J.D. Ajmera learned advocate for the respondents seeks more time to file the reply. Mr. R.V. Deshmukh has no objection. Granted. The case be adjourned to 14th September, 1988 for further direction. Interim relief to continue.

P.K. Malik

(P K Malik)
Administrative Member

JM

(P M Joshi)
Judicial Member

*Mogera

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Coram : Hon'ble Mr. P.H.Trivedi : Vice Chairman
Hon'ble Mr. R.C.Bhatt : Judicial Member

11/3/1991

Heard Mr.R.V.Deshmukh, learned advocate for the applicant. He states that his order of reversion has not been affected and he has been regularised, now no cause survives. Accordingly the case is disposed of as having become infructuous.

Resd

(R.C.Bhatt)
Judicial Member

Pravin

(P.H.Trivedi)
Vice Chairman

a.a.b.